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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 209/2017 In T.P. No. 206/397-398/NCLT/AHM/2016 (New)  
C.P. No. 82/397-398/CLB/MB/2011(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017**

Name of the Company: Yogesh Mehra  
V/s.  
Wind World India Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIVEK A. VASII	ADV.	PETITIONER	
2.	SHARADA MADHUSUTA	ADV.	PETITIONER	
3.	MR. MIHIR THAKORE	SR. ADV.	R NDS. 36237	
4.	MR. SALIL THAKORE	ADV.	R NDS. -36237	
5.	ANIR A. LANDHI	ADV	APPLICANT/R2	
6.	RASHID BATHWALA i/b MANILAL KHER AMARCHAND & Co.	ADV	APPLICANT/R2	
7.	SAHIL M. SHAH	ADV	R4 to R8	
8.	OLGA LUME PEREIRA	ADV.	R3	
9.	PABHESH SANJANWALA	SR. ADV.	R3	
10.	MANASA SUNDARRAMAN i/b CYRIL AMARCHAND MANGALDAS	ADV.	R3	
11.	ARJUN SREENIVAS i/b CYRIL AMARCHAND MANGALDAS	ADV.	R3	
12.	VENKATESH DHOND	SR. ADV.	R2	
13.	SHAM KAPADIA	ADV.	R2	
14.	ROHAN KELLAR	ADV.	R4 to 8	
15.	SHAM MEHTA	SR. ADV.	R4 to 8	

**ORDER**

Learned Advocate Mr. Shaheda Madrasura with Learned Advocate Mr. Vivek Vashi present for petitioner.

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Sahil Thakore present for Respondents no. 36 and 37.

Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Anip Gandhi present for Respondent no. 2/ Applicant.

Learned Advocate Mr. Sahil Shah present for Respondents no. 4 to 8.

Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Olga Lume Pereira with Learned Advocate Mr. Manasa Sundaraman with Learned Advocate Mr. Arjun Sreenivas present for Respondent no. 3.

Learned Senior Advocate Mr. Shyam Mehta with Learned Senior Advocate Mr. Venkatesh Dhond with Learned Advocate Mr. Shyam Kapadia with Learned Advocate Rohan Kelkar present for Respondents no. 4 to 8.

Heard arguments of applicant.

Application is admitted.

Original petitioners and other Respondents shall file their reply within two weeks serving copy in advance to the other side.

List the IA 209/2017 along with TP 206/2016 on 29.08.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 25th day of July, 2017.